

ITEM NO.3

COURT NO.8

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).596/2020

(Arising out of impugned final judgment and order dated 16-12-2019 in MCRC No.45260/2019 passed by the High Court Of M.P Principal Seat At Jabalpur)

DR. RAJNISH SHARMA

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.13090/2020-EXEMPTION FROM FILING O.T.)

Date : 29-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Rishabh Sancheti, Adv.
Ms. Padma Priya, Adv.
Mr. Anchit Bhandari, Adv.
Mr. Suyash Rawat, Adv.
Mr. Raghvendra Singh Raghuvanshi, Adv.
Mr. K. Paarivendhan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

No coercive action be taken against the petitioner in the meantime subject to petitioner's cooperation in the investigation.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER